

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-321**

CA (CAA)-128/230- 232/ND/2019

**IN THE MATTER OF:**

Venus Management Consultants Pvt Ltd

**....Applicant**

**SECTION**

Under Section-230-232

**Order delivered on 27.01.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : ASdv. R Priyanka Rai & Adv. Sargeet Rai  
For the Respondent :

**ORDER**

Ld. Counsel for the petitioner has put in appearance and seek time to convince the bench on the point of condonation in view of the direction given by Hon'ble NCLAT in Company Appeal (AT) No. 344/2019. List the case for **11.02.2020**, as prayed for.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

(Lalit)